

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 3172 of 2012

(Arising out of Order-in-Appeal No. 164/2012 dated
14/08/2012 passed by CCE(Appeals), Bangalore)

VISHAL INFRASTRUCTURES LTD

NO.52, R.V. ROAD, BASAVANGUDI,
BANGALORE 560 004

Appellant(s)

VERSUS

**Commissioner of Service Tax
BANGALORE SERVICE TAX- I**

NULL 1ST TO 5TH FLOOR,
TTMC BUILDING,above BMTC BUS
STAND,DOMLUR
BANGALORE, - 560071
KARNATAKA

Respondent(s)

Appearance:

**Shri Akbar Basha, CA
HIRAGANGE & ASSOCIATES**

#1010, 1st floor
(Above Corp.Bank) 26th Main,4th T Block,
Jayanagar,
Bangalore - 560041
Karnataka

For the Appellant

**Shri Rama Holla,
Superintendent(AR)**

For the Respondent

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20690 / 2020

Date of Hearing: 28/09/2020

Date of Decision: 28/09/2020

Per : Bench

Learned consultant for the appellant submits that they have
availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019,
which has been accepted by the Department and Discharge Certificate

has also been issued by the Designated Committee, which has also been produced on record. In view of the Discharge Certificate, the present appeal is dismissed as deemed to have been withdrawn.

(Operative portion of the Order was pronounced
in Open Court on **28/09/2020**)

(S.S GARG)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

Raja...